

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 136/2016  
RT CP (CAA) NO. 190/Chd/Hry/2017**

In the matter of :

Sections 391-394 of the Companies Act, 1956 and  
Section 230 of the Companies Act, 2013.

And

In the matter of scheme of amalgamation between:

Biomet Orthopaedic India Pvt. Ltd. ....Petitioner No.1/Transferor  
Co.

And

Zimmer India Pvt. Ltd. ....PetitionerNo.2/Transferee  
CCo.

Present: - None for applicant-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh & on behalf of  
Regional Director, Northern Region, New Delhi.

It is submitted that the report of the Regional Director is yet  
to be filed. It is directed that the report by way of affidavit of the Regional  
Director be filed by the next date with copy advance to the counsel  
opposite

List the matter on 07.09.2017 and notice of the date fixed be  
issued to the counsel for the petitioner-companies.

*sdlr*  
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(Justice R.P. Nagrath)  
Member (Judicial)

August 03, 2017

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